



2026:AHC:17451

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5357 of 2025

Babulal

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjeev Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

"I. Issue a writ, order or direction in the nature of MANDAMUS commanding or directing to the respondent the respondent No. 3/ Consolidation Officer to decide the Case NO. 0597 of 2024 Computer Case No. 202454054752010597 (Paltu vs. Rajendra) under Section 9-A(2) U.P. Consolidation Act, 1953, otherwise the petitioner shall suffer irreparable loss and injury."

3. It is submitted that objection before the Consolidation Officer is pending consideration consideration in pursuance of an order dated 11.08.2023 passed by the Deputy Director of Consolidation.
4. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.
5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a

direction to Consolidation Officer (respondent No. 3), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 22, 2026

Priyanka